

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHENNAI BENCH****Original Application No. 1558/2015****Dated Thursday ,the 20th day of June, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)  
&  
Hon'ble Mr.T.Jacob, Member(A)**

G Revathy  
W/o C Karthikeyan  
No 12, Vanjinathan Street,  
Kamaraj Nagar,  
Puducherry-605 011. ....Applicant

By Advocate M/s B.Balavijayan

Vs

1.Union of India,  
Represented by its Chief Secretary  
Government of Puducherry.  
Chief Secretariat, Pondicherry.

2.The Secretary  
Department of Education  
Government of Puducherry  
Chief Secretariat, Pondicherry.

3. The Director  
Directorate of School Education  
Government of Pondicherry  
Anna Nagar, Pondicherry ....Respondents

By Advocate Mr. R.Syed Mustafa

**ORAL ORDER****( Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*"I. To call for the records of the impugned Notification vide No. 12658/DSE/Estt.IV/C/2015 dated 26-05-2015 issued by the 2<sup>nd</sup> respondent, and struck off the conditions stated in Column No.4*

*II. Consequently direct the respondents to issue appointment order to the applicant for the post of "Primary School Teacher" in-pursuant to the Combined Merit- Provisional Selection List No.12658/DSE/Estt-IV/C/2015 dated 12-10-2015, where the applicant was selected under the Unreserved/General Quota by holding the conditions stated supra are applicable only to those candidates, who are claiming reservation benefits under the said Notification and not to those who are selected under Unreserved/ General Quota/ category, and pass such further or other orders as this Hon'ble Tribunal deems fit and proper and thus render justice"*

2. The respondents have entered appearance but have not filed the reply statement. However, today, when the matter is taken up for hearing, learned counsel for the respondent submits that the relief sought by the applicant had already been granted and he produces a copy of the order dated 03.02.2016 to this effect. The same is taken on record. Learned counsel for the applicant is not present.

3. Taking into consideration the letter dated 03.02.2016 and the above submission made by the counsel for the respondent, nothing survives in the OA and is liable to be dismissed.

4. The OA is dismissed as infructuous. No costs.

(T.Jacob)  
Member(A)

20.06.2019

(P.Madhavan)  
Member(J)

SV